

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 25.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator

Mr. Jasmeet Singh, Mr. Saif Ali and Mr. Pushpendra  
S. Bhadouriya, Advs. with Mr. Harish Chander Arora,  
Liquidator

**ORDER**

In IA-3033/2020, Report is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

Accordingly, IA-3033/2020 is hereby **disposed of**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**